

THE INDIAN TARIFF (AMENDMENT) ACT, 1954

No. 35 OF 1954

[28th September, 1954]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament in the Fifth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Indian Tariff (Amendment) Act, 1954.

2. Amendment of the First Schedule, Act XXXII of 1934.—In the First Schedule to the Indian Tariff Act, 1934,—

(i) in Item No. 11(6), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1954" wherever they occur, the word, figures and letters "December 31st, 1956" shall be substituted;

(ii) in Items Nos. 30(9) and 30(10)—

(a) in the entry in the second column, after the word "paper" wherever it occurs, the brackets and words "(but excluding emery fillets)" shall be inserted; and

(b) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1954" wherever they occur, the word, figures and letters "December 31st, 1955" shall be substituted;

(iii) in Items Nos. 46, 46(1), 47, 47(1) and 48, in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1953" wherever they occur, the word, figures and letters "December 31st, 1958" shall be substituted.